

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 19.06.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 47/16	TP 47/17	Hearing	433	Payal Sagar Talwar Vs Raj Hamsa Ultra Lights Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
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Counsel for petitioner is present. He has not furnished the correct address of respondent. On the other hand, he has filed an affidavit petition seeking for orders. Tribunal informed the counsel that if the respondent company cannot be located, then it is not possible to proceed with the case against the respondent under the provisions of I&B Code since IRP has to be appointed who has to take control of the company and to proceed according to the I&B Code.

List it on 12.07.2017. *for filing bench*


MEMBER (J)


MEMBER (T)